



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ४६(२)]

गुरुवार, डिसेंबर २२, २०२२/पौष १, शके १९४४

[पृष्ठ ४, किंमत : रुपये २७.००

असाधारण क्रमांक ९९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Regularisation of Unauthorised Development in the City of Ulhasnagar (Amendment) Bill, 2022 (L. A. Bill No. XXXV of 2022), introduced in the Maharashtra Legislative Assembly on the 22nd December 2022, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXXV OF 2022.

A BILL

to amend the Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006.

IX of 2006. **WHEREAS** it is expedient to amend the Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-third Year of the Republic of India, as follows :—

1. This Act may be called the Regularisation of Unauthorised Short title. Developments in the City of Ulhasnagar (Amendment) Act, 2022.

Amendment of section 3 of Mah. IX of 2006. **2.** In section 3 of the Regularisation of Unauthorised Developments Mah. IX of 2006. in the City of Ulhasnagar Act, 2006 (hereinafter referred to as “the principal Act”), in sub-section (3), in clause (a),—

(1) for the words “determined in accordance with the Table below”, the words “as may be prescribed” shall be substituted;

(2) TABLE OF FEES shall be deleted.

Amendment of section 4 of Mah. IX of 2006. **3.** In section 4 of the principal Act, in sub-section (3), in clause (a), in the proviso, for the words, letters, brackets and figures “Floor Space Index (F. S. I.) more than 4.00”, the words, brackets and letters “Floor Space Index (F. S. I.) more than the Floor Space Index (F. S. I.) as specified in the Unified Development Control and Promotion Regulations for Maharashtra as applicable to the Municipal Corporation of City of Ulhasnagar” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006 (Mah. IX of 2006) was enacted as one time measure for regularisation of unauthorized constructions in the City of Ulhasnagar to come with solution of mitigate miseries of occupants of the unauthorized structures in the City of Ulhasnagar.

There was no enough response from the citizens for regularization of the unauthorized constructions in the City of Ulhasnagar, therefore, the Committee was constituted by the State Government to make recommendations for effective implementation of the said Act. The said Committee has recommended to reduce the rates of compounding fees for such regularisation and to regularise unauthorised developments having Floor Space Index (F. S. I.) upto the Floor Space Index (F. S. I.) as specified under the Unified Development Control and Promotion Regulations for Maharashtra as applicable to the Municipal Corporation of City of Ulhasnagar. The Government has accepted the recommendations of the said Committee.

2. For the above referred purposes, the Government considers it expedient to amend sub-section (3) of section 3 and sub-section (3) of section 4 of the Regularisation of Unauthorised Developments in the City of Ulhasnagar Act, 2006, suitably.

3. The Bill seeks to achieve the above objectives.

Nagpur,

Dated the 21st December 2022.

EKNATH SHINDE,

Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 3(1).—Under this clause, power is taken to the State Government to prescribe by rules the compounding fee for regularisation of unauthorised development under the Regularisation of Unauthorised Development in the City of Ulhasnagar Act, 2006.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.